

75

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
HYDERABAD

OA No. 304/93

Date of judgement: 19-4-93.

Between

Shri B. Nagulu

: Applicant

And

1. The Addl. Divisional Railway Manager
Sanchalan Bhavan, 1st floor,
Secunderabad.
2. The Senior Divisional Electrical Engineer(TRS)
S.C. Railway, Secunderabad.
3. Mr. C. Rajeshwar Rao, Enquiry Officer,
S.C. Railway, Secunderabad.

COUNSEL FOR THE APPLICANT : Shri N. Raghavan

----- FOR THE RESPONDENTS : Shri N.R. Devaraj

CORAM

----- Hon'ble Vice-Chairman.
Hon'ble Shri P.T. Thiruvengadam, Member (Admn.)

(Judgement of the divn. bench delivered by Justice

Heard Shri N. Raghavan, learned counsel
for the applicant and also Shri N.R. Devaraj, -----

Stnading counsel for the respondents.

The applicant is working as Driver, Goods
----- the administrative control of Sr. Divl. Electrical
Engineer, SC Railway, Respondent 2. Disciplinary
proceedings were initiated against him as per memo.
of charges which were served on the applicant on
22-11-91. After due enquiry, the applicant was reverted
to the lower post by the disciplinary authority.
Respondent 1, the appellate authority passed the order
dated 21-10-92 and the operative portion therein is
as under:-

: 3 :

Copy to:-

1. The Addl. Divisional Railway Manager, Sanchalan Bhavan, 1st Floor, Secunderabad.
2. The Senior Divisional Electrical Engineer (MDS) S.C. Railway.
3. Mr. C.Rajeswar Rao, Enquiry Officer, A.E.E./R.S.O./BG/SC, South Central Railway, Secunderabad.
4. One copy to Sri. N.Raghavan advocate, 113, Jeera compound, Secunderabad.
5. One copy to Sri. N.Raghavan advocate, 113, Jeera compound, Secunderabad.
6. One spare copy.

Rsm/-

32211
RSM/-

76

"Accordingly the penalty imposed vide this office order of even No. dated 1-4-92 is changed to reduction in time scale to the bottom of the Driver Scale of Rs.1350-2200 (RSRP) fixing your pay at Rs.1350/- provided you accept voluntary retirement forthwith."

It is stated that in pursuance of the said order of the appellate authority, the applicant submitted his representation dated 5-11-92 for voluntary retirement. As no orders were passed on the said letter of the applicant, this OA is filed praying for a direction to the respondents to accept his voluntary retirement. The request for voluntary retirement was to be accepted within 3 months from the date of request. That in such cases, the respondents are directed to accept the request of the applicant for voluntary retirement subject to normal clearance as required. The office has to communicate a copy of this order to Respondent 1 by 26-4-93.

P.T. Thiruvengadam
(P.T. Thiruvengadam)
Member (Admn.)

V. Neeladri Rao
(V. Neeladri Rao)
Vice-Chairman

Open court dictation

NS

Dated 19th April, 1993.

Dr. B. S. J. D.
Dr. Registrar (Adm.)

Contd. - 31 -

O.A. 304/93

TYPED BY	COMPARED BY
CHECKED BY	APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND
P. Thi nnuvayal dem
THE HON'BLE MR. K. BALASUBRAMANIAN :
MEMBER (ATMN) :
AND
THE HON'BLE MR. T. CHANDRASEKHAR
REDDY : MEMBER (JUL) :
C

DATED: 19/5/ -1993

ORDER/JUDGMENT

~~R.P./C.P/M.A.NO.~~

in
304193

T.A. NO. (W.P. NO.)

Admitted

disposed of with directions

Dismissed

Diagnosed for deafness

Ordered/Projected

No order as to costs.

pvm

